

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001  
.....

Appeal No.21( 1173)/2013-IC

Date:15.10.13

In the matter of

Shri Navdeep Singh  
1063, sector-2  
Panchkula- 134109  
(Haryana)

Appellant

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan, New Delhi-110001 .....

Respondent

*JS*  
*25/10/2013*

DATE : FIFTHTEENTH OCTOBER TWO THOUSAND THIRTEEN.

Date: 15.10.13

**ORDER**

The appellant has filed an appeal on 17.09.13 received on 24.09.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter no. 21(1173) dated 14.08.13.

**Brief Facts of the case:**

8. The appellant vide his application dated 15.07.13 received on 18.07.13 sought information relating to SLP
9. The Respondent has collected the application from the concerned Department of this Ministry and sent the reply to the appellant vide letter 21(1173)/13 dated 14.08.13.
10. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 24.09.13.

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 14.08.13 is the substantive response for the information asked by the applicant in his original application dt. 18.07.13.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. In view of keeping the principles of natural justice the appeal is rejected
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

  
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 15.10.13

Copy to:

1. Shri Navdeep Singh, 1063, sector-2, Panchkula- 134109, (Haryana).
2. Smt. Asha Sota, CPIO.

(DR. GITA RAWAT)  
Joint Secretary  
First Appellate Authority  
Ministry of Information & Public Relations  
(Deptt. of Information & Public Relations)  
Govt. of Haryana